



**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

ORIGINAL APPLICATION NO.60/384/2021

DATED THIS THE 08th DAY OF APRIL, 2021

CORAM:

HON'BLE SHRI SURESH KUMAR MONGA, MEMBER (J)

(On video conference from Central Administrative Tribunal, Chandigarh Bench, Chandigarh).

HON'BLE SHRI RAKESH KUMAR GUPTA, MEMBER (A)

(On video conference from Central Administrative Tribunal, Bangalore Bench, Bangalore).

Yogesh Malhotra, aged 36 years, S/o Sh. A.N. Malhotra, working as Junior Assistant O/o Registrar Co-operative Societies, U.T. Chandigarh, R/o House No.688, Huda Plots, Sector-19, Panchkula.

....Applicant

(By Advocate Sh. Sandeep Siwatch– through video conference)

Vs.

1. Union Territory, Chandigarh Administration, Chandigarh through Administrator, U.T. Civil Secretariat, Sector-9, Chandigarh-160009.
2. The Registrar, Cooperative Societies, U.T. Chandigarh, First Floor, Union Territory Secretariat, Sector-9, Chandigarh-160009.

.....Respondents

O R D E R (ORAL)

PER: SURESH KUMAR MONGA, MEMBER (J)

The present Original Application has been filed by the applicant under Section 19 of the Administrative Tribunals Act, 1985 seeking therein a mandate to respondents to grant him the benefit of second ACP w.e.f. 02.06.2015.

2. At the very outset, learned counsel representing the applicant, submitted that before filing the present Original Application, the applicant had submitted a representation dated 04.03.2020 (Annexure A-4), which was



followed by another representation dated 01.03.2021 (Annexure A-8). However, the respondents have failed to take any decision on the said representations. Learned counsel further submitted that the applicant will be satisfied if a direction is issued to the respondents to decide his pending representations and a reasoned and speaking order is passed within a time frame.

3. Keeping in view the aforestated limited prayer made by learned counsel for the applicant, we deem it appropriate to dispose of the present Original Application at the admission stage itself without entering into the merits of the case.

4. Accordingly, the Original Application is disposed of with a direction to Respondents to decide the applicant's pending representations dated 04.03.2020 and 01.03.2021 (Annexure A-4 and A-8) and pass a reasoned and speaking order in accordance with law. Before taking such a decision, an opportunity of hearing shall also be afforded to the applicant. The whole exercise shall be undertaken within a period of 3 months from the date of receipt of a certified copy of this order.

5. Ordered accordingly. However, there shall be no orders so as to costs.

(RAKESH KUMAR GUPTA)
MEMBER (A)

(SURESH KUMAR MONGA)
MEMBER (J)

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